

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:2791
ANSWERED ON:17.12.2004
FAST TRACK COURTS IN BIHAR
Modi Shri Sushil Kumar

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government has decided to wind up 162 fast track courts being run in Bihar;
- (b) whether the fast track courts were established for quick disposal of more than 12 lakh cases pending with lower courts and Rs.250 crore were allocated to the Government of Bihar;
- (c) the option adopted by the Government for the disposal of these pending cases alongwith the details thereof; and
- (d) the target fixed by the Government for the disposal of these cases alongwith method to be adopted in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI K. Y. T. N. K. ATAPATHY)

- (a) No. Sir. The Department of Justice has taken up with the 12th Finance Commission for the continuation of existing fast track courts.
- (b) The fast track courts were established for the purpose of disposing of the long pending cases in the district and subordinate courts. An amount of Rs. 5296.00 lakhs was allocated by the 11th Finance Commission for setting up of 183 fast track courts in Bihar.
- (c) & (d) It is the combined responsibility of the State Governments and the concerned High Courts to set up fast track courts. As per information available with this Department, so far 112 fast track courts have been made functional in Bihar. These courts have disposed off 12,631 cases out of 38,885 cases transferred to them.